

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR MR. SANJAY PARIHAR

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 1529/2018

PAWAN KUMAR & ORS.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.17143/2018-CONDONATION OF DELAY IN FILING and IA No.17144/2018-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.17145/2018-EXEMPTION FROM FILING O.T. and IA No.17146/2018-PERMISSION TO FILE ADDITIONAL DOCUMENTS)

WITH

SLP(Cr1) No. 10211/2017 (II)

(FOR ADMISSION and I.R. and IA No.140304/2017-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.140305/2017-EXEMPTION FROM FILING O.T. and IA No.140306/2017-PERMISSION TO FILE ADDITIONAL DOCUMENTS

[TO BE TAKEN UP ALONGWITH ITEM NO. 33 I.E. D.NO.2539/2018])

Date : 12-04-2018 This petition was called on for hearing today.

For Petitioner(s) Dr. Surender Singh Hooda, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Service of notice is complete on the common respondent No.1 but no one has entered appearance on his behalf.

As per postal tracking report notice issued to the common respondent No.2 has been received back with postal remarks "No such person at the given address". Hence, learned counsel for the petitioners shall within a period of four weeks file the fresh particulars of the said respondent and he shall also take fresh steps for the service of notice to him within the same period.

List again on 6.7.2018.

SANJAY PARIHAR
Registrar